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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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ITA 413/2015

PR. CIT

..... Appellant

Through: Mr N. P. Sahni, Senior Standing Counsel
with Mr Nitin Gulati, Junior Standing Counsel and
Mr Judy James, Advocate.

versus

RAJIV GUPTA

..... Respondent

Through: Mr Satyen Sethi, Advocate.

AND

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ITA 445/2015

P.R CIT

..... Appellant

Through: Mr N. P. Sahni, Senior Standing Counsel
with Mr Nitin Gulati, Junior Standing Counsel and
Mr Judy James, Advocate.

versus

RAJIV GUPTA

..... Respondent

Through: Mr Satyen Sethi, Advocate.

CORAM:**HON'BLE DR. JUSTICE S.MURALIDHAR****HON'BLE MR. JUSTICE VIBHU BAKHRU**



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ORDER
% **01.09.2015**

In view of the decision dated 13th August 2015 of this Court in ITA 13 and 14 of 2014 [*CIT v. MGF Automobiles Ltd.*], no substantial question of law arises. The appeals are dismissed.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S.MURALIDHAR, J

A handwritten signature in black ink, appearing to be 'Vibhu Bakhru'.

VIBHU BAKHRU, J

SEPTEMBER 01, 2015
MK